

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1638
ANSWERED ON:19.11.2010
RESTRUCTURED ACCELERATED DEVELOPMENT AND REFORMS PROGRAMME
Satpathy Shri Tathagata

Will the Minister of POWER be pleased to state:

- (a) whether the State Government of Orissa has requested the Union Government for providing funds under the Restructured Accelerated Development and Reforms Programme;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) : Yes, Madam, the State Government of Orissa is insisting for inclusion of private distribution utilities in State for providing funds under the Restructured Accelerated Power Development & Reforms Programme (R- APDRP).

(b) & (c) : As per the approved CCEA note of R-APDRP, the participation of the private utilities in R-APDRP will be re-considered after a period of two years from the date of sanction of R-APDRP (i.e. 31.07.2008).

The proposal for participation of private utilities in R-APDRP is under consideration in Government of India.